

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**  
**IB/171/ND/2024**

**IN THE MATTER OF:**

Capt. Jaime Meseguer Sanchis	...	Applicant
Versus		
Zexus Air Services Private Limited	...	Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 19.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Anand Aggarwal, Proxy for Ms. Reena Jain
For the Respondent	: Mr. Nitesh Kumar Singh, Mr. Devender Singh, Ads

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Anand Aggarwal, Learned Counsel for the applicant is present through video-conferencing. Mr. Nitesh Kumar Singh, Learned Counsel for the respondent is present through video-conferencing and has submitted that they have filed the reply and served the copy to the applicant. Learned Counsel for the applicant has confirmed that they have received the copy of reply and seeks some time to file rejoinder. Three days' time is granted to file rejoinder, with a copy in advance to the opposite side. List this matter on 21.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**